



**MEDIATION CENTRE**  
**Rajasthan State Legal Services Authority**  
Rajasthan High Court, Jaipur Bench, Jaipur  
(Phone: 0141-2227481, 2227555, 2227602 FAX, 2385877 Help Line 15100)  
(Website- www.rlsa.gov.in Email Address rj-slsa@nic.in, rslsajp@gmail.com)

**Cause List Date 27.07.2018**

S. No.	Name of Mediator	Cases Title	Petitioner Advocate	Respondent Advocate
1	Sh. Suresh Pareek, Sr. Advocate	S.B. Cr. Misc. Petition No. 1248/2018 Alok Agarwal Vs. State	Amit Jindal	Jai Raj Tanta
2	Smt. Kamla Jain, Advocate	S.B. Cr. Misc. Petition No. 462/2014 & 5543/2016 Rajni Sharma Vs. State of Rajasthan	Pankaj Gupta	
3	Smt. Alka Bhatnagar, Advocate	D.B. Civil Misc. Appeal No. 4770/2017 Anil Kumar Bairwa Vs. Smt. Manjesh Devi	Imran Khan	Rekha Arora
4	Sh. Ravi Bhojak Advocate	S.B. Civil Writ Petition No. 13002/2009 Dwarka Prasad Sharma Vs. Mohan Prasad Sharma	Rinesh Gupta	Sanjay Singhal
5	Sh. Ravi Bhojak Advocate	S.B. Cr. Misc. Petition No. 4986/2016 Avrit Judge Vs. State	Kapil Gupta	Mamraj
6	Sh. Ravi Bhojak Advocate	S.B. Civil Transfer Application No. 73/2018 Smt. Meesha Mathur Vs. Harshwardhan Mathur	C.P. Sharma	Ajit Singh Lunia
7	Sh. Satish Kumar Awasthi, Advocate	S.B. Civil Regular First Appeal No. 347/2016 Badri Prasad Vs. Janki Devi	M.S. Bhati	R.K. Gaur
8	Sh. Shashibhusan Gupta, Advocate	S.B. Cr. Writ No. 523/2017 Smt. Manju Gupta Vs. State	K.K. Chhawal	Prateek Kedawat
9	Sh. Vikas Jain, Advocate	S.B. Civil Writs No. 7688/2016 Kalyaneshwari Industries & JVVN Ltd.	Rajeev Surana	Jai Lodha
10	Ms. Raj Sharma, Advocate	D.B. Civil Misc. Appeal No. 4714/2016 Govind Singh Vs. Smt. Sharda	Jai Prakash Gupta	Deepak Asopa

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes – divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
(Nihal Chand)

Full Time Secretary, RHCLSC  
Mediation Centre,  
Rajasthan High Court  
Jaipur

“Help The Needy –Timely Help May Create History”